



**The Balipara/ Tirap/ Sadiya Frontier Tract Jhum Land Regulation (Amendment)
Act, 2024**

Act No. 11 of 2024

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 14th August, 2024

No. Law/Legn-12/2024.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Second Session of the Eighth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 7th August, 2024)

THE BALIPARA/ TIRAP/SADIYA FRONTIER TRACT JHUM LAND REGULATION (AMENDMENT) ACT, 2024

(Act No. 11 of 2024)

An

Act

to amend the Balipara/Tirap/Sadiya Frontier Tract Jhum Land Regulation, 1947 (Regulation III, IV and V of 1947) and matters connected therewith and incidental thereto.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-fifth year of Republic of India as follows :

Short title and Commencement : 1 (1) This Act may be called The Balipara/Tirap/Sadiya Frontier Tract Jhum Land Regulation (Amendment) Act, 2024.

- (2) it shall come into force from the date of its publication, in the Official Gazette.
2. In the Balipara/Tirap/Sadiya Frontier Tract Jhum Land Regulation, 1947 (Regulation III, IV and V of 1947), (hereinafter called the Principal Regulation), in Section 2,-
- (i) clause (a) shall be deleted.
- (ii) after clause (c), the following clauses shall be inserted,-
- "(d) "Governor" means Governor of Arunachal Pradesh.
- (e) "Government" means the Government of Arunachal Pradesh.
- (f) "Appellate Authority" means the Secretary or the Commissioner, as the case may be of the Land Management Department".
3. **Substitution of the word "Administrator"** : In clause (aa) of Section 2, Sections 3 and 15 for the word "Administrator" the word "Government" shall be substituted.
4. **Amendment of Section 10** : In Section 10 of the Principal Regulation, after the first paragraph the following proviso shall be inserted, -
- "Provided that, the reasonable compensation so determined by the Government shall not be less than the amount computed under the provisions of extant Land Acquisition Act, for the time being in force".
5. **Amendment of Section 17** : In the Principal Regulation, for the existing entries the following shall be substituted, -
- "The Secretary or the Commissioner, as the case may be, of the Land Management Department may call for and examine the records of any proceedings or trial under the provisions of this regulation and may set aside, modify or alter order or sentence passed by any subordinate authority".

Yashpal Garg, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.